

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-532(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank

.....Petitioner

v.

Haridwar Iron & Ispat Rolling Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**R. VARADHARAJAN**

**Hon'ble Member (Judicial)**

For the Applicant / Petitioner :  
For the Respondent :

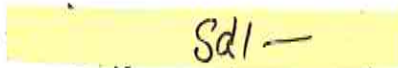
Mr. Pallav Saxena, Ms. Bindu Das, Advs.

**Order**

Learned Counsel for the petitioner has shown us proof of service by producing letter written by one Mr. Shah Nawaz Rana, Managing Director of the respondent company and some emails. Let the documents be filed alongwith affidavit of service within two days.

List for further consideration on 12<sup>th</sup> December, 2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**R. VARADHARAJAN**  
**Member (Judicial)**

07.12.2017  
V.Sethi